

# THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-21/2005/1182/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Moushumi De,  
District & Sessions Judge,  
Bongaigaon.

Dated Guwahati the 21<sup>st</sup> February, 2024.

Sub: **Child Care Leave.**

Ref:- Your Letter No.DJB.I-11/2023-24/918, dated 17.02.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **Child Care Leave for twenty days from 26.02.2024 to 16.03.2024** (prefixing 24.02.2024 to 25.02.2024; suffixing 17.03.2024), **along with station leave permission, from the evening of 24.02.2024 till the morning of 18.03.2024**, subject to admissibility of your Child Care Leave as per Rules. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Bongaigaon, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2005/1183-1184/A, dated**, 21-02-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati. (Copy of leave application in prescribed format is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**

